# GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Lok Sabha

**UNSTARRED QUESTION NO.: 598** 

(TO BE ANSWERED ON THE 25th July 2024)

### **REDUCTION IN FLIGHT SERVICES**

# 598. SHRI BENNY BEHANAN Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Ministry can provide data on the number of flights operating to and from Kerala during the last five years and if so, the details thereof; and
- (b) the reasons for the consistent reduction in the number of flights from various airports of Kerala, particularly from Kozhikode and Kannur airports?

### **ANSWER**

### Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

- (a): The details of the flights operating to and from airports in the State of Kerala during the last five years is attached as Annexure.;
- (b): With the repeal of the Air Corporation Act in March 1994, Indian domestic aviation has been deregulated. With the repeal of Air Corporation Act in March 1994, the Indian domestic aviation has been

deregulated. Consequently, Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service subject to the compliance of Route Dispersal Guidelines (RDGs) issued by the Government. It is up to the airline operators to introduce and operate air services to / from any airport in the country depending on their operational and commercial viabilities.

\*\*\*\*\*

#### **Annexure**

#### Number of Flights Operating to/from Kerala during the last 5 years 2019-2020 2020-2021 2021-2022 2022-2023 2023-2024 Intern Intern Intern Airport **Domes Domes Domes Domes** Interna Intern Domes **Total** ationa Total ationa **Total** ationa **Total** Total ational tic tic tic tic tional tic **KANNUR** (KIAL) **KOCHI KOZHIKODE THIRUVANA NTHAPURA** Μ **TOTAL**

Note-In Aircraft Movements, landing and take-off of an aircraft are counted separately i.e., one landing and one take-off are counted as two movements.